## CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

## Petition No. 323/TT/2023

**Subject**: Petition for truing up of transmission tariff for the 2014-19

period and determination of transmission tariff for the 2019-24 period for Establishment of Fibre Optic Communication System in the Western Region under Master Communication Plan

(Additional Requirement).

**Date of Hearing** : 20.12.2023

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member Shri P.K. Singh, Member

**Petitioner**: Power Grid Corporation of India Limited

**Respondents**: Madhya Pradesh Power Management Company Limited and 7

others

Parties Present : Shri Zafrul Hassan, PGCIL

Shri Pankaj Sharma, PGCIL Shri Arjun Malhotra, PGCIL Shri Ashish Alankar, PGCIL

## **Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for the truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 tariff period in respect of eight assets under the Establishment of Fibre Optic Communication System in the Western Region under Master Communication Plan (Additional Requirement). The information sought through the Technical Validation letter has been submitted vide affidavit dated 20.11.2023.

- 2. In response to the Commission's query regarding time over-run in the execution of the assets, the representative of the Petitioner submitted that the Commission in an order dated 25.7.2022 in Petition No. 731/TT/2020, gave liberty to the Petitioner to submit the documentary evidence for time over-run at the time of truing up. Accordingly, the Petitioner has explained the reasons for time over-run along with the documentary evidence in the instant petition.
- 3. The Commission directed the Petitioner to submit the following information on an affidavit by 8.1.2024 with an advance copy to the Respondents:
  - a. Revised Auditor Certificates with the element-wise breakup for Asset-1, Asset-4B and Asset-5A.
  - b. Revised Cost Estimate (RCE) for the project.
  - c. The complete information is sought in the technical validation letter dated 7.11.2023.



- 4. The Commission directed the Respondents to file their reply by 22.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the specified timeline and observed that no extension of time would be granted.
- 5. The petition will be listed for further hearing on 31.1.2024.

## By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)